

June 3,2002. (By circulation)

HON. MR. S. DAYAL, A.M.

HON. MR. RAFIQUDDIN, J.M.

This Review petition has been filed for  
5.3.2002 in O.A. No.958/96.

2. The review has been prayed for on the ground  
apparent on the face of the record. The error is stated to be r  
of letter dated 31.7.96 written by the ADAO, Jhansi to the Ap  
that this letter is a notice and as the Division Bench has stated  
was sought to be deprived of the benefit of fixation without an  
applicant, the order requires to be recalled.

3. A bare perusal of letter dated 31.7.96 shows that the respo  
have already decided that over payment of Rs.21,508/- have been made a  
applicant was requested to deposit the excess payment shows that the letter  
an order and not a notice. The ground on which the review is sought is no  
exists<sup>✓</sup> and the review petition is dismissed as lacking in merits. No order as  
costs.

*Rafiuddin*  
J.M.

*A.M.*  
A.M.

Asthana/

2.6.02